

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 146 of 2020**

**In the matter of:**

**Ammana Bio Pharma Ltd. & Ors.**

**....Appellants**

**Vs.**

**B.R. Jayaram & Anr.**

**...Respondents**

**Present**

**For Appellants: Mr. Mithun Shashank & Mr. Raja Shekhar Rao Salvaji,  
Advocates.**

**For Respondents: Mr. Y. Suryanaryan & Ms. Devangi (PCS), For R-1.**

**ORDER**  
**(Virtual Mode)**

**09.12.2020:** Counsel for Appellant says that the Appellants have filed fresh 'Affidavit' in view of the earlier Order dated 14<sup>th</sup> September, 2020.

Counsel for Appellants states that beyond 45 days there is delay of 25 days for which I.A. No. 2124 of 2020 has been filed. Reason given is difficulties due to COVID-19.

For reasons stated the delay is condoned.

Heard Counsel for Appellants and Respondent No. 1. Let the Notice be issued to the Respondent No. 2 through speed post. Requisite along with process fee, if not filed, may be filed within three days from today. If the Appellant provides the e-mail ID of Respondent, let Notice be also issued through e-mail.

Counsel for Respondents may file 'Reply' Appeal and to I.A. No. 2122 of 2020 within three weeks. Rejoinder in Appeal, if any, may be filed within one

week, thereafter. Counsel for Appellant wants to file an Application to transpose Appellant No. 4 as Respondent No. 3 as it is stated that signature of Appellant No. 4 remained to be taken on 'Vakalatnama'. Counsel may file the I.A.

List the Appeal and I.A. on **1<sup>st</sup> February, 2021**.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

*Sim/md*